

Date: 10/02/2014

No. 1/113/CSD/DMN/NFSA/2013-2014/ 4825

NOTIFICATION

Whereas National Food Security Act, 2013 has come into force from 5th day of July, 2013.

And whereas the Administration invited suggestions and objections on the Draft guidelines for identification of Priority Households on 03/12/2013 for the purpose of said Act. vide notification No. 1/126/COL/CSO/FPS/DD&DNH/2013-14/3501 dated 03/12/2013 published in the official gazette Series II No. 49 dated 06/12/2013.

And whereas a meeting of the public representatives and persons who had filed objections/suggestions was held on 29/01/2014 for hearing objections/suggestions with regards to the guidelines for identification of Priority Households.

Now therefore, after considering the suggestions and objections from the public and public representatives and in exercise of the power conferred under section 10 (i) (b) of National Food Security Act, 2013 (No. 20 of 2013), the Administrator of Union Territory of Daman & Diu hereby frames the following guidelines for identification of Priority Households for the purpose of the said Act.

Criteria for eligible households under the National Food Security Act, 2013 in the U.T. of Daman & Diu.

Priority Households shall be those households which qualify on both (1) Inclusion Criteria and (2) Exclusion Criteria.

1. INCLUSION CRITERIA :-

Following category of people who are residents of U. T. of Daman & Diu shall be included under Priority Households:-

- 1. All the Below Poverty Line households.
- 2. Socially and Occupationally Vulnerable Groups:-
 - (I) All homeless households.
 - (II) All households headed by a single woman (Unmarried/ separated/deserted).
 - (III) All Scheduled Tribes households.
 - (IV) All Scheduled Castes households.
 - (V) All households of landless Agricultural labourers.
 - (VI) All households of farmers owning land up to 2 acres in the command area and up to 5 acres in the non-command area in the U. T. of Daman & Diu.
 - (VII) All households headed by a person registered as an unorganized labour under the provisions of the Unorganized Worker's Social Security Act, 2008 (33 of 2008);



- (VIII) Households of all other occupationally vulnerable groups like Fishermen, Rag- Pickers, unskilled construction workers. porters, casual daily wages labourers, casual domestic labourers, cycle rickshaw drivers, unskilled workers in small households unskilled workers in household Sweepers/Sanitation workers, disabled persons etc.
- (IX)Transgender.
- All households living in Kutcha Houses.
- All other households having annual income less than ₹ 1,00,000/-
- 2. EXCLUSION CRITERIA:-Following Categories of households will be automatically excluded from the ambit of Priority Households:-
 - Households having an income tax payer. 1.
 - Households where any member owns a light motor vehicle (Four 2. Wheeler) or heavy vehicle, except maximum one commercial vehicle for earning livelihood.
 - Households of Group "A" and "B" government employees having grade pay of ₹ 4200/- and above or equivalent employed in Government of State Governments and Union Territories boards/corporations/enterprises/undertakings, other Autonomous bodies/ Authorities such as college, Municipal Councils, Panchayats, etc.

Secretary (Food & Civil Supplies)

Daman & Diu